केन्द्रीय विद्युत विनियामक आयोग
CENTRAL ELECTRICITY REGULATORY COMMISSION
6–8वां तल, टावर–बी, वर्ल्ड ट्रेड सेंटर, नौरोजी नगर, नई दिल्ली – 110029
6-8th Floor, Tower-B, World Trade Centre, Nauroji Nagar, New Delhi - 110029

Petition No. 987/GT/2025 Date: **6th November 2026**

To

Additional General Manager (Commercial)
NTPC Limited, NTPC Bhawan,
Core- 7, Scope Complex, 7 Institutional Area,
Lodhi Road, New Delhi- 110003

Subject: Petition for 2024-29 tariff of the National Capital Thermal Power Station Stage II (980 MW).

Sir,

With reference to above subject, and under Regulation 28(10) of the CERC Conduct of Business Regulations, 2023, following additional information is required to be submitted on an affidavit, with an advance copy to the Respondents, on or before **13.11.2026**:

Additional Capital Expenditure (ACE):

a) *Provide Scope of work, blending ratio or itemised cost breakup, and any CEA approval for Ace "Biomass Handling Infrastructure" in 2024-25.*

Form-15

b) *Soft copy or Excel of Form-15 and 15A with linked formulas, certified by the auditor along with its UDIN, in the prescribed format under Regulation 60(5). Provide previous year's GCV.*

Additional O&M Expenses:

Water Charges:

c) *Basis and computation of estimated water charges under the first proviso to Regulation 36(1)(6), with Form-19. Provide Form-19 as well (Post Uprating).*

Security Expenses:

d) *An assessment of security requirements and estimated expenses under the second proviso to Regulation 36(1)(6). Provide justification for why the expense rises each year or how it is escalated.*

Supplementary Tariff for ECS:

e) *Provide justification for not filing a separate Petition for determination of supplementary tariff for the Emission Control System (ECS).*

Uprating of the Generating Station :

f) *Provide reasons why prorating is not done for year 2026-27 (post uprating of generating station capacity) in the tariff forms.*

2. The Respondents shall file their replies by **20.11.2026** after serving copy to the Petitioner, who may file its rejoinder, if any, on or before **27.11.2026**. The due date for filing the additional information and reply/rejoinder shall be strictly complied.

3. The Petition shall be listed for hearing in due course for which separate notice will be issued.

Yours sincerely,

Sd/-
(Deepak Pandey)
Assistant Chief (Law)

Copy to:

All Respondents